

Closure of Indian Investment Centres

818. SHRI KUSUMA KRISHNA MURTHY:
SHRI P.M. SAYEED:
SHRI MADHAVRAO SCINDIA:
DR. C. SILVERA:
PROF. K.V. THOMAS:
SHRI NANI BHATTACHARYA:

Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to close India Investment Centres, Tourist Offices and India Supply Missions abroad;

(b) if so, the details thereof and the details of the countries where the Indian Investment Centres are proposed to be closed;

(c) the annual savings likely to be made after the proposed closure of IICs;

(d) whether the Non-resident Indians are against the closure of IICs; and

(e) if so, the steps proposed to be taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir.

(b) It is proposed to close down the overseas offices of IIC in Tokyo, New York, London, Frankfurt, Abu Dhabi and Singapore.

(c) The annual savings from this are likely to be to the extent of Rs. 22.80 crores (based on IIC's Budget estimates of 1990-91).

(d) and (e). Government have received representations from some of the NRIs against the closure of the IIC's overseas offices. The Indian Mission overseas and the

India Investment Centre in Delhi would attend to NRI related matters.

Demands of Doordarshan/A.I.R. Personnel

819. SHRI P.M. SAYEED:
SHRI SANTOSH KUMAR GANGWAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the main demands of the agitating Programme personnels belonging to Doordarshan and All India Radio; and

(b) the response of Government thereto?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) The main demand of the Programme Staff Association of All India Radio and Doordarshan is the constitution of the Indian Broadcasting (Programme) Service.

(b) The Government have taken steps for early constitution of the proposed Service.

Income Tax Raids

820. DR. C. SILVERA: Will the Minister of FINANCE be pleased to state:

(a) whether some Income Tax raids have been conducted in different parts of the country during January to July, 1990;

(b) whether these raids have also been conducted in certain houses and premises of assesses against whom no arrears of income tax were pending; and

(c) if so, the reasons for such raids?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir.

(b) and (c). Outstanding arrears of Income tax is not a criterion for authorising a search under the provisions of Income Tax Act.

Section 132 of the Income Tax Act provides that a search can be authorised by the Director General or Director or the Deputy Commissioner, as may be empowered in this behalf by the Board, when in consequence of information in his possession he has reason to believe that:

- (i) any person has omitted or failed to produce such books of accounts or other documents as required under a summons or notice specified in clause (a) of sub section 1 to Section 132, or
- (ii) any person to whom a summons or notice as aforesaid has been or might be issued, will not produce any books of accounts or other documents which will be useful for or relevant to any proceeding under the Income-tax Act, or
- (iii) any person is in possession of any money, bullion, jewellery or other valuable article or thing which represents wholly or partly income or property which has not been, or would not be disclosed for the purposes of the Income-Tax Act.

The searches are authorised only on the satisfaction of any of these conditions.

Export of Indian Films During last Three Years

821. SHRI NATHU SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of India films exported during last three years;

(b) the amount of foreign exchange earned therefrom; and

(c) the steps Government propose to take to promote export of Indian films?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). The number of Indian feature films exported by the National Film Development Corporation (NFDC), a public sector enterprise under this Ministry, during the last three years and the amount of foreign exchange earned thereon are given in the statement-I below. The export documents are maintained financial year-wise by the Corporation.

(c) Selection of films for export is based on buyers' preferences. The NFDC constantly makes endeavours for export promotion of Indian feature films. The various steps taken by the Corporation are given in Statement II below.